

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 219/GT/2019

Coram:

**Shri I.S Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member
Shri Prakash S. Mhaske, Member, (ex-officio)**

Date of Order: 26th March, 2021

In the matter of

Determination of tariff of Neyveli New Thermal Power Station (1000 MW) of NLC India Limited for the period from anticipated COD of Units-I & II to 31.3.2024

And

In the matter of

Grant of interim tariff for Neyveli New Thermal Power Station (1000 MW) of NLC India Ltd for the period from anticipated COD of Units-I & II to 31.3.2021-Extension thereof

And

In the matter of

NLC India Limited
First Floor, No.8, Mayor Sathyamurthy Road,
FSD, Egmore Complex of Food Corporation of India,
Chetpet, Chennai – 600031, Tamil Nadu, India

...Petitioner

Vs

1. Tamil Nadu Generation and Distribution Corporation Limited
NPKRR Maaligai, 144 Anna Salai,
Chennai – 600002
2. Andhra Pradesh Power Coordination Committee
Vidyut Soudha, Khairatabad,
Hyderabad - 500082
3. Southern Power Distribution Company of Andhra Pradesh Limited
D. No: 19-13-65/A, Srinivasapuram, Tiruchanoor Road,
Tirupati, Andhra Pradesh – 517501



4. Eastern Power Distribution Company of Andhra Pradesh Limited
P&T Colony, Seetammadhara, Visakhapatnam,
Andhra Pradesh – 503013
5. Transmission Corporation of Telangana Limited
Vidyut Soudha Khairatabad,
Hyderabad – 500082
6. Northern Power Distribution Company of Telangana Limited
H.No 1-1-504, Opposite NIT petrol pump,
Chaityanayapuri colony, Hanmkonda Warangal,
Telangana – 506004
7. Southern Power Distribution Company of Telangana Limited
2nd Floor, H.No. 6-1-50, Mint Compound,
Hyderabad – 500063
8. Power Company of Karnataka Limited
KPTCL complex, Kaveri Bhawan,
Bangalore – 560009
9. Bangalore Electricity Supply Company Limited
Krishna Rajendra Circle,
Bangalore – 560001
10. Mangalore Electricity Supply Company Limited
Corporate Office, MESCOM Bhavana, Bejai,
Kavoor Cross Road, Mangalore – 575004
11. Chamundeshwari Electricity Supply Company Limited
Corporate Office No.CA 29, Vijayanagar, 2nd Stage,
Hinakal, Mysore-570017
12. Gulbarga Electricity Supply Company Limited
Station Main Road, Gulbarga,
Gulbarga– 585102, Karnataka
13. Hubli Electricity Supply Company Limited
Corporate Office, P.B Road, Navanagar,
Hubli – 580025
14. Kerala State Electricity Board Limited
Vaidyuthi Bhavanam, Pattom,
Thiruvananthapuram – 695004
15. Puducherry Electricity Department
137, NSC Bose Salai,
Puducherry – 605001



Parties present:

Ms. Anushree Bardhan, Advocate, NLC
Shri Nambirajan, NLC
Shri Gnanaprabhakar, NLC
Shri B. Vinodh Khanna, Advocate, TANGEDCO

ORDER

The Petitioner, NLC India Limited (NLCIL) has filed this petition for determination of tariff of Neyveli New Thermal Power Station (2 x 500 MW) (hereinafter referred to as 'the Project/generating station') for the period from anticipated COD of Unit-I (July, 2019) and Unit-II (December, 2019) till 31.3.2024 in terms the provisions of the Central Electricity Regulatory Commission (Terms & Conditions of Tariff) Regulations, 2019 ('the 2019 Tariff Regulations').

2 The Commission vide its order dated 29.1.2020 granted interim tariff for the period from anticipated COD of Units I & II till 31.3.2021, considering 85% of the audited capital cost, as on the anticipated COD of Units I & II, as under:

	(₹ in lakh)		
	2019-20		2020-21
	Unit-I	Units-I & II	
Return on Equity	15487.93	33682.31	33682.31
Interest on Loan	15305.42	32140.73	29650.90
Depreciation	13216.24	28679.46	28679.46
Interest on Working Capital	4708.90	8056.09	9553.51
O&M Expenses	11801.79	23603.57	24393.57
Total fixed charges (annualized)	60520.29	126162.17	125959.75

3. The interim fixed charges granted above are subject to adjustment, after determination of final tariff of the generating station from actual COD of the units till 31.3.2024. The Commission in the said order had directed the Petitioner to amend the tariff petition taking into consideration the actual COD of the units of the generating station, with copy to the Respondents.

4. During the hearing of the petition through video conferencing on 17.3.2021, the



learned counsel for the Petitioner submitted that Unit-I achieved COD on 28.12.2019 and Unit-II achieved COD on 10.2.2021. Accordingly, the learned counsel prayed that in terms of the liberty granted vide Commission's order dated 29.1.2020, the Petitioner may be permitted to amend the tariff petition, taking into consideration the actual COD of the units of the generating station. She also pointed out that since the interim tariff granted vide Commission's order dated 29.1.2020 is to expire on 31.3.2021, the same may be extended till the final determination of tariff of the generating station.

5. The learned counsel for the Respondent TANGEDCO submitted that it has filed its reply to the petition on 24.9.2019. He however prayed that the Respondent TANGEDCO may be granted liberty to file its reply to the amended petition to be filed by the Petitioner.

6. The Commission after hearing the parties, directed the Petitioner to amend the petition taking into consideration the actual COD of the units and file the same on or before 22.4.2021, with copy to the Respondents. The Commission also directed the Respondents to file their replies by 7.5.2021, with advance copy to the Petitioner, who may file its rejoinder, if any, by 17.5.2021. The parties shall ensure the completion of pleadings within the due date mentioned above.

7. Considering the fact it will take some time to issue the final tariff order, we direct that the interim tariff granted vide Commission's order dated 29.1.2020 shall remain applicable till the determination of final tariff of the generating station.

8. Matter shall be listed for hearing in due course for which separate notice will be issued to the parties.

sd/-
(Prakash S. Mhaske)
Member (ex-officio)

sd/-
(P.K.Singh)
Member

sd/-
(Arun Goyal)
Member

sd/-
(I.S.Jha)
Member

